

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:453
ANSWERED ON:22.07.2015
Real Estate Bill
Kothapalli Smt. Geetha

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the current status of the Real Estate Bill;
- (b) the time by which a law will be in place; and
- (c) the level of transparency and governance that is expected to be achieved thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
(SHRI BABUL SUPRIYO)

(a) & (b): The Real Estate (Regulation and Development) Bill has been referred by Rajya Sabha to a Select Committee on 06th May, 2015 for its examination with instruction to submit its report by the last day of the first week of the next Session of Parliament.

(c): This Bill seeks to establish the Real Estate Regulatory Authorities for regulation and promotion of the real estate sector and to ensure sale of plot, apartment or building in an efficient and transparent manner, to protect the interest of consumers in the real estate sector and to establish Appellate Tribunal to hear appeals from the decisions, directions or orders of the Authority and for matters connected therewith or incidental thereto.
